

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.**

OA No.399/2018

Ahmedabad, this the 20th day of August, 2018

Shri Babubhai Haribhai Maheria
DOB : 01.6.1964, Age 54 years
Son of Haribhai Becharbhai Maheria
Postal Assistant
Navrangpura Head Post Office
Ahmedabad 380 009.
Residing at : P.O. Kerala, Taq. Bavla
District : Ahmedabad 382 220. Applicant

(By Advocate : Shri A.D.Vankar)

VERSUS

1. Union of India,
Notice to be served through
The Secretary to the Govt. of India
Ministry of Communication & I.T.
Department of Posts,
Dak Bhavan, Sansad Marg,
New Delhi 110 001.
2. Chief Postmaster General
Gujarat Circle, Khanpur,
Ahmedabad 380 001.

3. Director Postal Services,
Ahmedabad (HQ) Region,
Speed Post Bhavan, Shahibag,
Ahmedabad 380 004.
4. Sr. Supdt. of Post Offices
Ahmedabad City Division
Navrangpura,
Ahmedabad 380 009. Respondents

O R D E R – ORAL

Per : Hon'ble Shri M.C.Verma, Member (J)

Heard learned counsel representing the applicant, Shri A.D.Vankar.

2. Learned counsel for the applicant, while pressing the OA submits that only grievance of Applicant is that his appeal dated 10.06.2015 (**Annexure A-3**) is lying pending with Respondent No.3 and the Respondent No.3 is not disposing off the same and therefore, in compelling circumstances, Applicant had to prefer this OA. Learned counsel urged that in given sets of facts, if Respondent No.3 is directed to dispose off the appeal of applicant in specific period, Applicant would have no grievance.

Learned counsel submitted further that OA may be disposed off at this stage of notice and the Respondent No.3 may be directed to dispose of the appeal dated 10.06.2015 (**Annexure A-3**) of the applicant within a period which the Tribunal deem fit and proper.

3. Considered the submissions made at Bar. In view of entirety of the matter, Respondent No.3 is directed to consider and dispose off the appeal dated 10.6.2015 (Annexure A-3), if the same is lying pending, within a period of two months from the date of receipt of a copy of this order. The decision so taken shall be communicated to Applicant within two weeks thereafter.

4. With aforesaid direction, OA stands disposed off. No order as to costs.

(M.C.Verma)
Member (J)

(Archana Nigam)
Member (A)

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